

F. No. J-11017/1/2022-Judicial (Part-1)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 18th April, 2022

ORDER

With reference to this Department's earlier Orders, as mentioned under *column-II* in the table below, regarding engagement of Advocates for conducting Central Government litigation before the courts / tribunals mentioned under *column-III*, the President is pleased to **extend** the terms of all the panel counsel figuring in the panel as per corresponding order and courts / tribunals (mentioned under *column-II & III* respectively), with effect from the date shown against each under *column-IV*, "**until further orders**":


Sl. No.	Details of Orders (Order No. and date)	Name of court / tribunal panel counsel engaged for	Term extended with effect from
I	II	III	IV
1.	J-11017/17/2018-Judicial dated 24.01.2019	Gauhati High Court (PB) at Guwahati, Central Administrative Tribunal Guwahati Bench and Armed Forces Tribunal (RB) at Guwahati	24.01.2022
2.	J-11017/18/2019-Judicial dated 28.02.2019	High Court of Uttarakhand and Armed Forces Tribunal (CB) at Nainital	28.02.2022
3.	J-11017/18/2018-Judicial dated 02.08.2018	Central Administrative Tribunal, Circuit Bench at Nainital	02.08.2021
4.	J-11017/25/2018-Judicial dated 22.11.2018	Punjab & Haryana High Court, Central Administrative Tribunal, Chandigarh Bench and Armed Forces Tribunal (RB) at Chandigarh	22.11.2021
5.	J-11015/1/2018-Judicial dated 19.02.2018	Various District & Subordinate Courts in the state of Haryana	19.02.2021
6.	J-11015/6/2018-Judicial dated 19.04.2018	District Courts Chandigarh (UT)	19.04.2021
7.	J-11015/7/2018-Judicial dated 18.04.2018	Various District Courts in the state of Telangana	18.04.2021



8.	J-11017/16/2017-Judicial dated 11.10.2017	High Court of Tripura, various District & Subordinate Courts in the state of Tripura	11.10.2020
9.	J-11017/16/2017-Judicial dated 07.11.2017	Various District & Subordinate Courts in the state of Tripura	07.11.2020
10.	J-11017/16/2017-Judicial dated 02.08.2018	Various District & Subordinate Courts in the state of Tripura	02.08.2021
11.	J-11017/1/2018-Judicial dated 26.02.2019	J&K High Court at Jammu, Central Administrative Tribunal, Jammu Bench and Armed Forces Tribunal (RB) at Jammu. Terms of Panel Counsel for High Court of Jammu & Kashmir at Srinagar were also extended.	26.02.2022
12.	J-11015/9/2018-Judicial dated 02.08.2018	Various District Courts in the erstwhile state of Jammu & Kashmir and now UT of Jammu & Kashmir and UT of Ladakh	02.08.2021
13.	J-11017/13/2018-Judicial dated 07.03.2019	High Court of Jharkhand, Central Administrative Tribunal, Ranchi Bench and District & Subordinate Courts in the state of Jharkhand	07.03.2022
14.	J-11015/2/2019-Judicial dated 09.03.2019	Various District & Subordinate Courts in the state of Rajasthan	09.03.2022
15.	J-11017/21/2018-Judicial (Part-1) dated 26.02.2019	Various District & Subordinate Courts in the state of Maharashtra	26.02.2022
16.	J-11015/1/2019-Judicial dated 09.03.2019	Various District & Subordinate Courts in the state of Kerala	09.03.2022

2. The terms & conditions of the engagement of aforesaid Advocates will be governed by this Department's OM No. 26(I)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(R. K. Srivastava)
Joint Secretary & Legal Adviser

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Incharge, Branch Secretariats at Mumbai, Kolkata, Chennai and Bangalore.
3. The Registrar of High Courts and Benches of High Courts mentioned in column-III in the table above.
4. The Addl. Solicitor General of India, High Court of Rajasthan, High Court of Punjab & Haryana and Southern Zone.
5. The Assistant Solicitor General of India for the High Courts / Benches of High Courts as per list.
6. The Cash (LA) Section for the payment of retainership fee to Sr. CGSCs, SGCs figuring in the orders mentioned under *column-II* in the table above with effect from the corresponding date shown against each under *column-IV*.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Advocates' for the information of all concerned.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Guard File/Judicial Section with 5 spare copies.



(L. C. Dabaria)

Assistant Legal Adviser (Judicial)

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F. No. J-11015/6/2018-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 19th April, 2018

ORDER

In supersession of this Department's earlier Order with F. No. 36(18)/2014-Judl. dated 19.02.2014 in respect of engagement of Standing Government Counsel / Additional Standing Govt. Counsel for District & Subordinate Courts, Chandigarh (U.T.), the President is pleased to engage following Advocates as Standing Govt. Counsel / Additional Standing Govt. Counsel for conducting Central Govt. litigation (except cases of Railways & Taxation) before District & Subordinate Courts, Chandigarh (U.T.), as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:

DISTRICT & SUBORIDINATE COURTS, CHANDIGARH (U.T.)

Sl. No.	Name (S/Shri)	Contact details	Qualification	Enrollment No.
Standing Govt. Counsel				
1.	Satinder Singh	Kothi NO. 89, Sector-28A, Chandigarh Mob: 9855104889 Email: satindersinghmahesh@gmail.com	B.A. & LL.B.	P/86/1995
Additional Standing Govt. Counsel				
2.	Ajay Sood	H. No. 50-A & 51-A, Sector 30-B, Chandigarh Pin-160030 Mob: 7009698734, 9814810293 Email: ajaysood_chd@yahoo.co.in	B.A. & LL.B.	P/74/1997
3.	Dinesh Goel	H. No. 1100, Sector 15, Panchkula (Haryana) Mob: 9356735495	B. Com. & LL.B.	P/1272/2003
4.	Ashok	H. No. 1080, Ram Darbar, Phase-II, U.T. Chandigarh. Mob: 9316197326	B.A. & LL.B.	P/342/2006
5.	Tarun Thakur	629, Gobind Nagar, Nayagaon, Distt. Mohali, Punjab Mob: 9855554403 Email: tarun_law@hotmail.com	B. Com. & LL.B.	P/488/2008
6.	Vikas	Chamber No. 244, Second Floor, Chamber Complex, District Courts, Sector-43, Chandigarh Mob: 9463187922	Not mentioned	P/2085/2006

Indu Singh
20.4.18

7.	Paramjit Singh	H. No. 191, Sector 21-A, Chandigarh Mob: 9888312344	Not mentioned	P/676/2007
8.	Vaneet Mittal	H. No. 948, Sector 12-A, Panchkula Mob: 9815303374 Email: vineet.mittal03@gmail.com	B. Com., LL.B., MBA & LL.M.	P/1208/2008
9.	Dinesh Singh Chauhan	H. No. 629, Sector 40-A, Chandigarh Mob: 9914449532 Email: dineshchauhanpuchd@yahoo.com	B.A., LL.B., M.A., PGDMC	P/1194/2015
10.	Varun Dhawan	H. No. 127-B, Sector 51-A, Chandigarh, Pin-160047 Mob: 904162693, 7986890721	B. Com & LL.B.	P/1434/2016 (Provisional)

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 27(11)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

Inder Kumar
20.9.18
(Inder Kumar)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Union Territories Division and Judicial Division of Ministry of Home Affairs, North Block, New Delhi.
3. Shri Satya Pal Jain, acting-Addl. SGI, Punjab & Haryana High Court at Chandigarh.
4. Shri Chetan Mittal, Asstt. SGI, Punjab & Haryana High Court at Chandigarh.
5. The District Judge, Chandigarh (U.T.)
6. All the counsel listed above individually.
7. Cash (LA) Section for the payment of retainership fee to Standing Govt. Counsel at serial number 1 in the table above with effect from the date of this order and to stop the payment of retainership to earlier Standing Govt. Counsel for District & Subordinate Courts, Chandigarh (U.T.).
8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled counsel' for information of all concerned.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
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